

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 240/MP/2024 along with IA No. 56/2024

Subject : Petition under Section 79(1)(c) and (f) of the Electricity Act, 2003.

Petitioner : Avaada Energy Private Limited (AEPL)

Respondents : Central Transmission Utility of India Ltd. (CTUIL) and Ors.

Date of Hearing : **11.2.2025**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member

Parties Present : Shri Venkatesh, Advocate, AEPL
Shri Anant Singh Ubeja, Advocate, AEPL
Shri Kunal Chopra, Advocate, AEPL
Ms. Vanshika Sharaf, Advocate, AEPL
Shri Shubham Arya, Advocate, CTUIL
Ms. Reeha Singh, Advocate, CTUIL
Ms. Tanya Singh, Advocate, CTUIL
Shri Harshvardhan, Advocate, CTUIL
Shri Divyanshu Bhatta, Advocate, UPPCL
Shri Savyasachi, Advocate, UPPCL
Shri Shashwat Singh, Advocate, UPPCL
Shri Vishrov Mukerjee, Advocate, Green Infra
Shri Yashaswi Kant, Advocate, Green Infra

Record of Proceedings

Learned proxy for the Respondent, Green Infra submitted the senior arguing counsel in the matter is engaged in another forum and requested to list the matter on any other date. The request was not objected to by the learned counsels for the parties.

2. After hearing the learned counsels for the parties, the Commission adjourned the matter.

3. The Commission observed that CTUIL in its affidavit dated 12.12.2024 had submitted that project location of Green Infra from Bhadla-III PS is 5 Km while from Bhadla-II PS is 34 Km. Further it has also been recorded in the 31st CMETS meeting held on 27.06.2024 that "***M/s Green Infra vide mail dated 13-06-2024 also clarified that the land is near to Bhadla-III PS (~5 km) and requested CTUIL to consider the above application for grant of connectivity at Bhadla-III PS***". Accordingly, the CTUIL was directed to clarify on an affidavit within two weeks the reasons for consideration of Green Infra's application of grant of connectivity at Bhadla-II PS instead of Bhadla-III.



4. The Petition will be listed for hearing on **26.3.2025**.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)